

Holding of Election on Sundays

870. SHRI P. J. KURIAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the percentage of votes polled in Kerala for the Lok Sabha election on January 6, 1980 was less than that recorded for the Kerala Assembly election held on January 21, 1980;

(b) if so, whether it is due to the fact that the date on which the Lok Sabha election was held was a Sunday (January 6, 1980);

(c) whether the Government are aware of the strong feelings expressed by the people, specially the minority communities, against holding elections on Sundays; and

(d) whether Government propose to take steps to see that in future no elections are held on Sundays?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The percentage of votes polled in the assembly constituencies comprised within the 9 parliamentary constituencies in the State of Kerala where poll was taken on the 21st January, 1980 was 72.74 per cent as against 62.15 per cent in the 9 parliamentary constituencies where poll was taken on the 6th January, 1980.

(b) The reasons for the lower percentage of polling at the parliamentary elections have not been gone into so far by the Election Commission.

(c) Some representations were received in the Election Commission from Kerala at the time of last general elections to Lok Sabha against the date of poll being fixed on Sunday, the 6th January, 1980 on the ground that Sunday is the day of worship for the Christians.

(d) The Election Commission is of the opinion that it may not be possible to give categorical assurance that date

of poll will not be fixed on Sundays in future but all the same that it will keep in view the suggestion against the date of poll being fixed on a Sunday.

Proposal for making Power Generation and Distribution a Central Subject

871. SHRI K. A. RAJAN: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the Union Government have a proposal under consideration to make electricity generation and distribution a Central subject; and

(b) if it is so, the details and reasons therefor?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). Electricity is a Concurrent subject under the Constitution and there is no proposal at present to make electricity generation and distribution a wholly central subject. Keeping in view the need, however, to develop the power sector in the most optimal manner to meet the demand for electricity for economic development, the structure of the power supply industry is reviewed from time to time. It has been considered necessary to augment Central generation and increase assistance for rural electrification for accelerated growth of the economy.

Preparation of Voters List in Assam

872. SHRIMATI GEETA MUKHERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is highly disturbed condition over the preparation of voters' list in Assam;

(b) if so, whether Government have decided that 25th March, 1971 as the date time for evacuees from Bangladesh to be considered as citizens of India and that people whose names

appeared in the voters' list of Assam of 1971 and 1977 would be eligible to be enrolled as voters now; and

(c) if the answer of (b) is in the affirmative, what steps have been taken by Government to guarantee that all such names are actually entered in the voters' lists?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Assam has been witnessing a prolonged agitation since the second half of 1979, initially for the deletion of names of foreign nationals from electoral rolls, then for the postponement of elections which were due to be held in the first week of January, 1980, and again, for the detection and deportation of foreign nationals.

(b) No, Sir.

(c) Does not arise.

राजस्थान की लूनी, सूकड़ी और जीजडी नदियों को बाढ़ का प्रभाव

873. श्री चिरधी चन्द जैन : क्या ऊर्जा और सिंचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान राज्य में लूनी, सूकड़ी और जीजडी नदियों को बाढ़ से कौन से क्षेत्र प्रभावित होते हैं ;

(ख) इस वर्ष कौन से क्षेत्रों पर कितना प्रभाव पड़ा है तथा किस किस की हानि हुई है और जान व माल की कितनी हानि हुई है ;

(ग) क्या सरकार ने उन क्षेत्रों को बाढ़ से बचाने के लिए कोई स्थाई योजना तैयार की है और यदि हाँ, तो तत्सम्बन्धी व्यौरा क्या है ;

(घ) इस योजना के लिए केन्द्र ने इस वर्ष कितना धन दिया है और अगले वर्ष कितना धन दिया जायेगा ; और

(ङ) इस योजना को कब तक क्रियान्वित किया जायेगा?

ऊर्जा और सिंचाई तथा कोयला मंत्री (श्री ए० बी० ए० मनी खान चौधरी) : (क) और (ख). इस वर्ष जोधपुर, अजमेर, नागौर, पाली, जालौर और बाड़मेर जिलों के क्षेत्र प्रभावित हुए

थे। जो हानि हुई, उसके स्वरूप और मात्रा की जानकारी विवरण में दी गई है।

(ग) से (ङ). राज्य में लूनी बेसिन में बाढ़ों से प्रभावित क्षेत्रों को सुरक्षित बनाने के लिए एक मास्टर योजना तैयार करने के बास्ते राज्य सरकार ने भन्वेषण और सर्वेक्षण कार्य हाथ में लिए हैं। राज्य सरकार द्वारा बाढ़ सुरक्षा की स्थाई स्कीम इसके बाद तैयार की जाएगी।

विवरण

राजस्थान में बाढ़ों से हुई हानि का स्वरूप और मात्रा

1. प्रभावित क्षेत्र	5.7 लाख हेक्टेयर
2. प्रभावित जनसंख्या	11.2 लाख
3. फसली क्षेत्र की क्षति	1.8 लाख हेक्टेयर
4. क्षतिग्रस्त फसल का मूल्य	2362.9 लाख रुपये
5. क्षतिग्रस्त मकानों की संख्या	93,620
6. क्षतिग्रस्त मकानों की कीमत	4700 लाख रुपये
7. मृत पशु	1,13,842 ;
8. मृत व्यक्ति	478
9. सरकारी सम्पत्ति और सुविधाओं की क्षति	2994.1 लाख रुपये

बुमसार-कोइलवार तटबंध का निर्माण

874. श्री चन्द्रदेव प्रसाद वर्मा : क्या ऊर्जा और सिंचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) बुमसार कोइलवार तटबंध का शीघ्र निर्माण करने के लिए क्या कार्यवाही की जा रही है; और

(ख) बिलम्ब के क्या कारण हैं ?

ऊर्जा और सिंचाई तथा कोयला मंत्री (श्री ए० बी० ए० मनी खान चौधरी) :: (क) और (ख). 35.67 करोड़ रुपये की अनुमानित लागत वाली बुमसार-कोइलवार स्कीम का क्रियान्वयन